

MINISTRY OF CORPORATE AFFAIRS  
(Vigilance Section)

PROPERTY RETURN FOR THE YEAR 2012  
(as on 01.01.2013)

1. Name of the officer NITIN PHARTYAL
2. Service to which officer belongs INDIAN CORPORATE LAW SERVICE
3. Present post held ASST. DIRECTOR
4. Present pay PAY SCALE Rs. 15,600 - 39,000 + G.P. - Rs. 5400
5. Office

Property details: -

6. Description of the property 1. Land  
2. Land
7. Precise location (full address) 1. Vill. - Pareta, Gata No. 439, Tehsil - Mohan  
Lalgarh Dist - Lucknow.  
2. Vill. - Sitenderken, Gata No. 565A, 565B  
Tehsil - Mohan Lalgarh, Dist - Lucknow.
8. Area of land in case of landed property 1. 0.11675 Hectare  
2. 0.1015 Hectare
9. Nature of land (state whether residential/ agricultural etc.) 1. Agriculture Land  
2. Agriculture Land
10. Extent of interest 1. 100%  
2. 100%
11. If not in own name, state in whose name and relationship with Govt. servant. 1. NA  
2. NA
12. Date of acquisition 1. 29/01/2007  
2. 12/08/2009
13. How acquired (whether by purchase, lease, mortgage, inheritance, gift or otherwise, name address, connection with Govt. servants and other details of person from whom acquired etc. be given) (See note below) 1. By Purchase  
2. By Purchase
14. Value of the property (See note below) 1. Rs 50,000  
2. Rs. 45,000
15. Particulars of sanction of prescribed authority, if any. 1. NA  
2. NA
16. Total annual income from the property. 1. NA  
2. NA
17. Any other details NA.

Nitin Phartyal  
(Signature)

Date: 01/01/2013

Place: MANESAR

Note:

For the purpose of col. 13, the term ' Lease' should mean lease of immovable property from year to year or for any term exceeding one year or reserving a yearly rent. Where, however, the lease of immovable property is obtained from a person having official dealing with the Government servant, such a lease should be shown in this column irrespective of whether the term of lease is short or long, and periodicity of payment of rent.

In col. 14 should be shown -

- (a) Whether the property has been acquired by purchase, mortgage or lease, the price of premium paid for such acquisition;
- (b) Where it has been acquired by lease, the total annual rent thereof also; and
- (c) Where the acquisition is by inheritance, gift or exchange, the approximate value of the property so acquired;

Full details of property acquired should be given in the Annual Property Return for each year even if there is no change in the details of property acquired and as shown in previous years' Annual Property Return.

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